

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A.No.534/2004
Wednesday this the 14th day of July 2004

C O R A M:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER.

A.Boomi, S/o Ayyachami Pillai,
Booking Supervisor, Ernakulam Town RS,
Southern Railway, Ernakulam.

Applicant

(By Advocate Mr.T.C.Govindaswamy)
Vs.

1. Union of India represented by the General Manager
Southern Railway, Headquarters Office, Park Town PO,
Chennai - 3.
2. The Divisional Railway Manager, Southern Railway
Trivandrum Division, Trivandrum - 14.
3. The Senior Divisional Commercial Manager,
Southern Railway, Trivandrum Division, Trivandrum.
4. The Senior Divisional Personnel Manager, Southern
Railway, Trivandrum Division, Trivandrum.

Respondents

(By Advocate Mr.P.Haridas)

The O.A having been heard on 14.7.2004 and on the same
day the Tribunal delivered the following:

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER.

The applicant is presently working as a Booking
Supervisor at Ernakulam Town Railway Station is aggrieved by the
nonimplementation of the proposal for periodical/request
transfers for the year 2004, the applicant submitted a
representation dated 16.6.2004 (Annex.A3) which has yet not been
replied. Aggrieved by the nonfeasance, he has filed this O.A
seeking the following relief:

- i) direct the respondents to release the periodical/request
transfers of Commercial Staff of Trivandrum Division for
the year 2004, forthwith, duly considering the
applicant's request for transfer to Ernakulam Junction -
Parcel Office.
- ii) award costs of and incidental to this application.



iii) pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

2. I have heard Mr.T.C.Govindaswamy, the learned counsel for the applicant and Mr.P.Haridas, the learned counsel for the respondents. The learned counsel for the applicant submitted that he will be satisfied if a direction is given to the 2nd respondent to consider and dispose of Annx.A3 representation. The learned counsel for the respondents submitted that he has no objection for such a course of action.

3. In the interest of justice, I direct that the respondent No.2 or any other competent authority as directed by him, shall dispose of the representation Annx.A3 and communicate the same to the applicant within a time frame of two months from the date of receipt of a copy of this order. The O.A stands disposed of at the admission stage. No order as to costs.

Dated 14th July 2004



(K.V.Sachidanandan)
Judicial Member.

kkj